

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-765/ND/2020

IN THE MATTER OF:
Sh. Bhavya Prakash and Anr.

...PETITIONER

Vs.

M/s. DD Motors Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

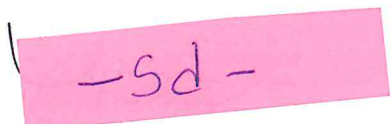
Order delivered on 29.01.2021
(Virtual Hearing)

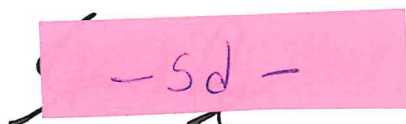
Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Sunil Dutt Dixit, Advocate.
For the Respondent/ Corporate-debtor :Mr. Chirag Ahluwalia, Advocate.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Both the Learned Counsels have submitted that they have filed their written arguments. Order has already been reserved in this matter.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)